

Government is not willing to extend its help, what is the method? My submission is that the port area should be brought under the control of the Central Government. There are also complaints from many ship-owners that the ships are not properly looked after while they are anchored in the ports and that the cargo is being taken away by miscreants. Why does it happen? There is lot of pilferage. We hear many complaints from the ship-owners. I would like to know what is the scheme, what is the method, by which we can prevent this. As I said earlier, this Amendment is only a patch-work on an old cloth. You have to bring forward a comprehensive enactment. Unless you bring forward a comprehensive enactment, the same state of affairs will continue. Though the parent Act was enacted in 1948, we have not gone further.

There is a peculiar system among the Dock workers with regard to their employment. May be, Mr. Indrajit Gupta knows about it. It is a closed-door system. They would not allow anybody to come and work there. If you want to get a job there you have to pay a high premium...

SHRI INDRAJIT GUPTA: He has to be a registered worker.

SHRI XAVIER ARAKAL: He has to be a registered worker; he has to come under the scheme. Suppose he is not a registered worker, he does not come within the ambit of the scheme. There is employment opportunity, but it is not easy to get employment under the present conditions in many of these ports.

Therefore, my submission is that, though we are validating something which ought to have been done earlier—with regard to the financial aspect of

the Dock Labour Board—, it is high time that we look into the other aspects also and try to bring forward a comprehensive enactment taking all the aspects into consideration.

With these words, I support this Amendment.

15.39 hrs.

PAPERS LAID ON THE TABLE—  
Contd.

REPORT OF DINESH SINGH COMMITTEE  
ON TRIPURA AND A STATEMENT

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA MAKWANA):  
I have great pleasure in laying the Report of the Dinesh Singh Committee on Tripura on the Table of this House. In view of the urgency of the matter and also of the bulk of the Report alongwith its annexure, it has not been possible to lay simultaneously the Hindi version of the Report on the Table of the House today. Such Hindi copies of the Report would be laid on the Table of the House at the earliest opportunity. [Placed in Library. See No. LT-1253/80].

PROF. N. G. RANGA (Guntur):  
What is this Report about?

SHRI YOGENDRA MAKWANA:  
On Tripura.

SHRI INDRAJIT GUPTA (Basirhat): Let us have a discussion on it also.